

HARYANA VIDHAN SABHA

XI SESSION

BULLETIN NO. 9

Friday the 20th February, 2009

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday the 20th February, 2009 from 2.00 P.M. to 4.38 P.M.).

I QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	09	03	--	45

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Un-starred: Nil.

II WELCOME TO THE STUDENTS.

During the Questions Hour, the Power Minister, with the permission of the Speaker, welcomed the students of Government College, Kalka and Mukand Lal National College, Yamunanagar who were sitting in the visitors' gallery to witness the proceedings of the House.

III INTIMATION REGARDING ABSENCES.

(i) The Speaker informed the House that he had received a letter dated 16th February, 2009 from Shri Lachhman Dass Arora, Industries Minister in which he has informed that due to marriage of his maternal grandson, he would not be able to attend the Session of Haryana Vidhan Sabha on 20th February, 2009.

(ii) The Speaker informed the House that he had received a letter dated 20th February, 2009 from Ch. Ram Kishan, Parliamentary Secretary, Irrigation and Power in which he has informed that due to some unavoidable circumstances he would not be able to attend the Session of Haryana Vidhan Sabha on 20th February, 2009.

(iii) The Speaker informed the House that he had received a letter dated 20th February, 2009 from Shri Anil Thakkar, Parliamentary Secretary, Revenue in which he has informed that due to ill health he would not be able to attend the Session of Haryana Vidhan Sabha on 20th February, 2009.

(iv) The Speaker informed the House that he had received a letter dated 20th February, 2009 from Rao Yadvendra Singh, MLA in which he has informed that due to personal reasons he would not be able to attend the sitting of Haryana Vidhan Sabha on 20th February, 2009.

(v) The Speaker informed the House that he had received a letter dated 20th February, 2009 from Shri Devender Kumar Bansal, MLA in which he has informed that

due to domestic reasons he would not be able to attend the sitting of Haryana Vidhan Sabha on 20th February, 2009.

IV SUBMISSION OF REPORT OF H. S. G. P. C.

The Agriculture Minister, with the permission of the Hon'ble Speaker, informed the House that he has submitted the Report on the formation of Haryana State Gurudwara Prabandak Committee to the Hon'ble Chief Minister.

V NOTICE OF CALLING ATTENTION MOTION.

When enquired, the Speaker informed Dr. Sushil Indora that his notice of calling attention motion regarding damage of crops, particularly, mustered, gram and wheat due to hail storms in Sirsa District has been disallowed and intimation was sent to him.

VI MOTION UNDER RULE 15.

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

VII MOTION UNDER RULE 16.

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine- die.

The motion was put and carried.

VIII PAPERS LAID ON THE TABLE OF THE HOUSE.

By the Power Minister (Sr. No. 1 to 5 laid)

1. The 34th Annual Report of the Haryana Seeds Development Corporation Limited for the year 2007-2008, as required under section 619-A (3) (b) of the Companies Act, 1956.
2. The 41st Annual Report & Accounts of the Haryana Agro Industries Corporation Limited Chandigarh for the year 2007-2008, as required under section 619-A (3) (b) of the Companies Act, 1956.
3. The Annual Statement of Accounts of Housing Board, Haryana for the year 2006-2007, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
4. The 40th Annual Report of Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2006-2007, as required under section 619-A (3)(b) of the Companies Act, 1956.
5. The 33rd Annual Report of Haryana Land Reclamation and Development Corporation Limited Panchkula for the year 2006-2007, as required under section 619-A-(3)(b) of the Companies Act, 1956.

IX ANNOUNCEMENTS MADE BY THE CHIEF MINISTER

The Chief Minister, with the permission of the Speaker, made an announcement regarding appointment of guest teachers on yearly contract basis and other services conditions. The Chief Minister also made an announcement regarding regularization of small shops in residential areas of towns of the State.

X PRESENTATION OF INTERIM REPORT OF COMMITTEE OF HARYANA VIDHAN SABHA ON YAMUNA ACCORDS AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

Ex-officio Chairperson (The Hon'ble Speaker), Committee of Haryana Vidhan Sabha on Yamuna Accords presented the Interim report.

He also moved-

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

XI PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

The Speaker with the permission of the House, permitted the Chairpersons of various Committees to present the report of the Committees as under:-

- (i) The Chairperson (Smt. Anita Yadav) of the Committee on Subordinate Legislation presented the Thirty Eighth Report of the Committee on Subordinate Legislation for the year 2008-2009.
- (ii) The Chairperson (Shri Radhey Shyam Sharma) of the Committee on Government Assurances presented the Thirty Eighth Report of the Committee on Government Assurances for the year 2008-2009.
- (iii) The Chairperson (Shri K. L. Sharma) of the Committee on Public Accounts presented the Sixty Third Report of the Committee on Public Accounts for the year 2008-2009 on the Reports of the Comptroller and Auditor General of India for the years ended (i) 31st March, 2003 (Revenue Receipts) (ii) 31st March, 2006 (Civil).
- (iv) The Chairperson (Shri Anand Singh Dangi) of the Committee on Public Undertakings presented the Fifty Fifth Report of the Committee on Public Undertakings for the year 2008-2009 on the Reports of the Comptroller and Auditor General of India for the years 2003-2004, 2004-2005 and 2005-2006 (Commercial).
- (v) The Chairperson (Shri Udai Bhan) of the Committee on Estimates presented the Thirty Eighth Report of the Committee on Estimates for the year 2008-2009 Welfare of Scheduled Castes and Backward Classes Department and Tourism Department.

XII LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No.1) Bill, 2009.

At 3.20 P.M. the Finance Minister introduced the Haryana Appropriation (No.1) Bill, 2009 and also moved-

That the Haryana Appropriation (No.1) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Appropriation (No.2) Bill, 2009.

At 3.22 P.M. the Finance Minister introduced the Haryana Appropriation (No.2) Bill, 2009 and also moved-

That the Haryana Appropriation (No.2) Bill be taken into consideration at once.

Dr. Sushil Indora and Shri Sahida Khan, Members from the Indian National Lok Dal, spoke for 5 and 3 minutes, respectively.

Shri Naresh Malik, a Member from the Bhartiya Janata Party, spoke for 14 minutes.

Prof. Chhattar Pal Singh, a Member from the Treasury Benches, spoke for 11 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Service of Engineers, Group A, Public Health Engineering Department Bill, 2009.

At 3.58 P.M. the Power Minister introduced the Haryana Service of Engineers, Group A, Public Health Engineering Department Bill, 2009 and also moved.

That the Haryana Service of Engineers, Group A, Public Health Engineering Department Bill be taken into consideration at once.

Shri Naresh Yadav, an Independent Member, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause 2 of Clause 1 was put and carried.

Sub-clause 3 of Clause 1 was put and carried.

Clauses 2 to 25 were put together and carried.

Sub-clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.
and spoke for 1 minute.

The motion was put and carried.

4. The Haryana Private Universities (Amendment) Bill, 2009.

At 4.04 P.M. the Education Minister introduced the Haryana Private Universities (Amendment) Bill, 2009 and also moved-

That the Haryana Private Universities (Amendment) Bill be taken into consideration at once.

Dr.Sushil Indora and Shri Balwant Singh Sadhaura, Members from the Indian National Lok Dal, spoke for 7 and 1 minutes, respectively.

The Education Minister, by way of reply, spoke for 6 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 4, 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Private Universities (Second Amendment) Bill, 2009.

At 4.22 P.M. the Education Minister introduced the Haryana Private Universities (Second Amendment) Bill, 2009 and also moved-

That the Haryana Private Universities (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Preservation of Sub-Soil Water Bill, 2009.

At 4.25 P.M. the Agriculture Minister introduced the Haryana Preservation of Sub-Soil Water Bill, 2009 and also moved-

That the Haryana Preservation of Sub-Soil Water Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 13 were put together and carried.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Medicare Service Persons and Medicare Service Institutions (Prevention of Violence and Damage to Property) Bill, 2009.

At 4.28 P.M. the Power Minister introduced the Haryana Medicare Service Persons and Medicare Service Institutions (Prevention of Violence and Damage to Property) Bill, 2009 and also moved-

That the Haryana Medicare Service Persons and Medicare Service Institutions (Prevention of Violence and Damage to Property) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause 2 of Clause 1 was put and carried.

Clauses 2 to 7 were put together and carried.

Sub-clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana Value Added Tax (Amendment) Bill, 2009.

At 4.31 P.M. the Finance Minister introduced the Haryana Value Added Tax (Amendment) Bill, 2009 and also moved-

That the Haryana Value Added Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 15 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Haryana Municipal Corporation (Amendment) Bill, 2009.

At 4.33 P.M. the Urban Development Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2009 and also moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Urban Development Minister moved-

That the Bill be passed.

The motion was put and carried.

XIII. RESUMPTION OF DISCUSSION ON SPECIAL REPORT OF THE COMMITTEE OF PRIVILEGES.

Shri K. L. Sharma, a Member from the Treasury Benches spoke for 3 minutes and was still in possession of the House, when it was adjourned.

XIV THANKS BY THE SPEAKER.

Before the House was adjourned sine-die, the Speaker thanked all the members of the House for their cooperation extended to him in the smooth conduct of the proceedings of the House.

He also thanked the press representatives, Government officers and officers/officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to him during the present Session.

Shri Karan Singh Dalal, a member from the panel of Chairpersons occupied the Chair from 3.34 P. M. to 4.09 P.M.

The Sabha then adjourned sine die.

CHANDIGARH
The 20th February, 2009.

SUMIT KUMAR
SECRETARY.